

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
COURT NO. II**

**Excise Appeal No.52609 of 2018 (SM)**

[Arising out of Order-in-Appeal No.126-128(SM)CE/JPR/2018 dated 19.03.2018 passed by the Addl. Commissioner, Central Excise Commissionerate, Alwar]

**M/s. Shree Om Goel Rolling Mills Pvt. Ltd.,**  
H-1-719-720, RIICO Industrial Area,  
Phase-II, Bhiwadi, Alwar.

**Appellant**

VERSUS

**Commissioner of Central Excise &  
Service Tax and Central Goods & Service Tax,**  
NCR Building, Statue Circle, C-Scheme,  
Jaipur-302 005 (Rajasthan).

**Respondent**

**APPEARANCE:**

None for the appellant.

Shri Pradeep Gupta, Authorised Representative for the respondent.

**CORAM: HON'BLE SHRI ANIL CHOUDHARY, MEMBER (JUDICIAL)**

**FINAL ORDER NO.51842/2021**

**DATE OF HEARING/DECISION:24.09.2021**

**ANIL CHOUDHARY:**

The appellant has settled their dispute with the respondent – Department under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In token of final settlement, Revenue has issued certificate in Form SVLDRS-4 dated 24.12.2019. Accordingly, the appeal is disposed of in terms of the final settlement of the dispute between the parties under the Scheme.

[order dictated & pronounced in open court]

**(ANIL CHOUDHARY)**  
MEMBER (JUDICIAL)

